

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 3.2.05

Applicant is absent on call and no steps have been taken to file rejoinder even after a sufficient opportunity. It is presumed that he has no rejoinder to file. Pleadings are therefore deemed to be completed.

Left the matter for final hearing after showing it for Ready List.

On 31/2/05
REGISTRAR

for Hearing:

appr for

Serial

for Hearing

appr for

Serial

on dt. 15.2.05

for Hearing

Serial

Order dated 22.2.05

This O.A. has been filed by Shri G.K.Pillai who is since retired w.e.f. 31.8.03 ventilating his grievance that the Respondents should have promoted him from Serang Grade. I to Master Crafts Man or (Bridge Supervisor) post taking into consideration his continuity of service from 1970 and has approached the Tribunal to direct the Respondents to grant him promotion and all consequential and financial benefits..

None appears for the applicant nor the applicant is present when the matter was called and nor we received any formal request for adjournment. However Ms.S.L.Pattnaik, Ld. Counsel for the Respondents is present. This is an year old case of 2002 and as the applicant is present without any notice it is not possible to drag on the case any further.

We have, therefore, perused the records of this case with the aid and assistance of Ms.Pattnaik. From the facts of the case, it is clear that the applicant was engaged in 24.3.70 as Casual Serang and was granted temporary status subsequently. Thereafter he was regularised as per the prescribed procedure as Grade-III Serang w.e.f. 5.8.85 and confirmed on 5.8.86. Thereafter he was granted promotion of seniority post as Bridge Erector-Gr.II on 10.5.88 and Bridge Erector Gr.I on 24.5.97. Subsequently, he superannuated from Railway service w.e.f. 31.8.03 and he has been granted all pensionary benefits.

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Mr. 26. 22. 02. 08

Notes of Final
prepared for
Complaint for some
time.

W
SD (A)

The application of the applicant is solely based on the plea that his service should be counted from 1970 and if his prayer is granted then he would be entitled to consider for further promotion as Master Crafts on the length of his service. However this is not available because he was engaged as casual worker in 1970 and was regularised only in August, 1985. He is only entitled to be given 50 percent of his temporary status for the purpose of pension and it has already been granted to him and therefore being this application devoid of merit is dismissed. No costs.

Member (J)

Vice-chairman